

(ख) अद्यतन कर-निर्धारित आय के आधार पर चोटी के पांच कर-दाताओं के नामों तथा आय कर आयुक्त मध्य प्रदेश-I तथा II के अधिकार क्षेत्रों में 31-3-77 की स्थिति के अनुसार उनकी तरफ पड़ी शुद्ध बकाया के सम्बन्ध में सूचना निम्नानुसार है :

क्रम सं०	कर-निर्धारिता का नाम	बकाया पड़ी शुद्ध रकम
1.	ग्वालियर रेयन सिल्क मेन्युफैक्चरिंग वीविंग कम्पनी लिमि०, नागदा	कुछ नहीं
2.	मैसर्स मोहनलाल हरगोविन्द-दास टोबैको कम्पनी, जबलपुर	कुछ नहीं
3.	मसर्स मोहन लाल हरत्रंस-लाल, जबलपुर	कुछ नहीं
4.	मैसर्स काले खां मोहम्मद हनीफ, भोपाल	कुछ नहीं
5.	भगवानदास सोभानाथ, सागर	कुछ नहीं

Demand of units issued by Unit Trust of India

3604. SHRI KUMARI ANANTHAN: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether of late there has been a lull in the demand of Units issued by the Unit Trust of India;

(b) the reasons for this sudden depression in the demand of Units; and

(c) the steps taken by Government to step up the sale of Units?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) There has not been any fall in the sale of units. On the contrary, during the last accounting year 1976-77, (July—June), the sale of units under the 1964 schemes amounted to Rs. 33.50 crores, representing a step up of 61.3 per cent over the previous year's level of Rs. 20.76 crores. At Rs. 33.50 crores, the volume of sales in 1976-77 has been the highest level achieved in any single year so far. The number of unit accounts has also increased from 56,748 to 68,859.

(b) Does not arise.

(c) In January 1975, Government exempted income from units upto Rs. 2,000 from income-tax and investment in units upto Rs. 25,000 from wealth tax. These exemptions are continuing.

(2) During 1976-77, Government has given a publicity grant of Rs. 12.50 lakhs to the Trust for popularising units in semi-urban and rural areas.

(3) The Unit Trust has established Chief Representative Offices in eight selected districts in Punjab and Haryana and six selected districts in Gujarat.

(4) In the changes introduced in the 1977-78 budget in regard to taxation of capital gains, units have been included in the category of specified assets investment in which will qualify for tax exemption of capital gains.

Payment of Excise Duty by Stainless Steel Re-rolling Firms

3605. SHRI TULSIDAS DASAPPA: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) total amount of excise duty paid by the Stainless Steel re-rolling firms from 31st March, 1973 to 31st March, 1977; and